

[Shri D. Sanjivayya]

the Table a copy of the Minimum Wages (Central) Amendment Rules, 1965, published in Notification No. G.S.R. 721 dated the 15th May, 1965, under section 30A of the Minimum Wages Act, 1948. [Placed in Library, see No. LT-4488/65].

12.40 hrs.

ARREST AND DETENTION OF MEMBERS

(Shri Kishen Pattnayak and Shri Bagri)

Mr. Speaker: I have to inform the House that I have received the following two communications, dated the 16th August, 1965, from the Superintendent of Police, South District, New Delhi:—

(1) "I have the honour to inform you that I have found it my duty, in the exercise of my powers under section 151, Criminal Procedure Code, to direct that Shri Kishen Pattnayak, Member Lok Sabha, be arrested for apprehension of breach of peace.

Shri Kishen Pattnayak, Member, Lok Sabha, was accordingly arrested and taken into custody at 7 p.m. on the 16th August, 1965 and is at present lodged in Central Jail, Tihar, Delhi.

Shri Kishen Pattnayak was also arrested in a case under sections 186/353/147, Indian Penal Code and section 32 of the Police Act and was released on his personal bond."

(2) "I have the honour to inform you that I have found it my duty in the exercise of my powers under section 151, Criminal Procedure Code, to direct that Shri Mani Ram Bagri, Member, Lok Sabha, be arrested for apprehension of breach of peace.

Shri Mani Ram Bagri, Member, Lok Sabha, was accordingly

arrested and taken into custody at 4.15 p.m. on the 16th August, 1965, and is at present lodged in Central Jail, Tihar, Delhi."

Shri S. M. Banerjee (Kanpur): This is again for apprehension of breach of peace....

Mr. Speaker: We have discussed that already.

श्री रामेश्वरानन्द (करनाल) अध्यक्ष महोदय, मेरा एक निवेदन है।

श्री रामसेवक यादव (बाराबंकी) : मैं एक जानकारी चाहता हूँ।

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें। क्या मुझे इजाजत नहीं है कि मैं इसको पढ़ कर खत्म करूँ ?

Mr. Speaker: We have discussed that been conveyed to me is this:

(1) "I have the honour to inform you that Shri Kishen Pattnayak, Member of Lok Sabha, who was arrested under section 151 Cr. P. C. yesterday (16th of August, 1965) was produced before me and was required by me to produce security under section 117(3), Cr. P. C. On his failure to produce the security, he was ordered to be detained in Tihar Central Jail. The next day of hearing in the case against him under section 107/151 Cr. P. C. is on 21st August, 1965."

(2) "I have the honour to inform you that Shri Mani Ram Bagri, Member of Lok Sabha, who was arrested under section 151 Cr. P. C. yesterday (16th of August, 1965) was produced before me and was required by me to produce security under section 117 (3) Cr. P. C. On his failure to produce the security, he was ordered to be detained in Tihar Central Jail. The next day of hearing in the case

against him under section 107/151 Cr. P. C. is on 21st of August, 1965".

श्री रामसेवक यादव : अध्यक्ष महोदय, मैं आप के जरिये गृह मंत्री महोदय से श्री किशन पटनायक के सम्बन्ध में एक जानकारी लेना चाहता हूँ।

अध्यक्ष महोदय : आप गृह मंत्री से पूछ सकते हैं, लेकिन इस पर जगभग एक घंटे तक बहस चलती रही है। आखिर इस की कोई हद होनी चाहिए।

श्री रामसेवक यादव : मैं यह जानना चाहता हूँ कि क्या श्री किशन पटनायक को दो सौ गज तक घकेला गया और प्रदर्शनकारियों पर लाठी-चार्ज किया गया और क्या इस बारे में गृह मंत्री को निखिल शिकायत दी गई है; यदि हाँ, तो उस पर क्या कार्यवाही की गई है।

अध्यक्ष महोदय : आप यह सवाल इस वक्त नहीं पूछ सकते हैं।

12.43 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTY-SEVENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

12.43½ hrs.

STATEMENT RE. STATUS OF PREPARATORY WORK ON THE
FOURTH FIVE YEAR PLAN

The Minister of Planning (Shri B. R. Bhagat): The Memorandum on the Fourth Five Year Plan was laid on the Table of both Houses of Parliament on 2nd December, 1964. Planning Commission had agreed to the

Memorandum being discussed during the Budget Session in 1965. However, as both Houses were preoccupied with the budget, neither House was able to find time to discuss the Memorandum. Even though the Memorandum was not discussed as such, the Informal Consultative Committee of Members of Parliament considered it at some length at five meetings—three in December 1964, one in February and one in May, 1965.

According to the programme that was drawn up in connection with the preparation of the Fourth Five Year Plan it was intended that after the five Sub-Committees set up by the National Development Council to advise on policy issues concerning the formulation of sectoral programmes and resources for the Fourth Plan had completed their task, the Draft Outline would be placed before the National Development Council at a meeting to be held on August 9th and 10th. However, it became apparent that the preparation of the Draft Outline could not be taken up until the Fourth Finance Commission's recommendations on devolution of resources from the Centre to the States were known. In the meanwhile the Planning Commission in consultation with the Ministry of Finance were engaged in the task of making a firm estimate of the size of the Plan and the resources available for its financing. After a series of meetings, it was decided in a full meeting of the Planning Commission held on August 10th and 11th, 1965 under the Chairmanship of the Prime Minister that the size of the Fourth Plan would be Rs. 21,500 crores, the tentative distribution of which between Public and Private Sector outlay would be Rs. 14,500 crores and Rs. 7,000 crores respectively. This decision is subject to the approval of the National Development Council which is due to meet on September 5th and 6th. As against an outlay of Rs. 21,500 crores, the resources in sight, including Rs. 3,000